

whether it is on account of any serious illness, and whether he is getting proper treatment.

Shri Vasudevan Nair (Ambalapuzha): I think a little clarification is necessary. Even when he is on parole I think he has a right to leave of absence from this House on the basis that he is under detention though due to his mother's illness he is on parole. Actually, the reason for giving him leave of absence all these days was that he was under detention. There is difficulty because even if he is on parole he cannot attend this House.

Mr. Speaker: The difficulty of the Committee is that Mr. Nambiar must have applied on that ground and therefore they have recommended that. I agree with him that he must have put in that ground in the application.

Shri Hari Vishnu Kamath: Can he attend the House while on parole?

Mr. Speaker: I cannot give that information.

Shri Ranga (Chittoor): That is a point which ought to be considered by you. When a Member has been kept under detention and government thought it fit to release him on parole, he ought to be allowed to come to the House during that period, if he chooses and if he finds time to go over here.

Mr. Speaker: That parole is for a particular purpose, not for all other purposes. How can he do that?

Now, may I take it that the Members agree to the report?

Several hon. Members: Yes.

Mr. Speaker: The hon. Members concerned will be informed accordingly.

12.20 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTY-FOURTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Seventy-fourth Report of the Committee on Private Members' Bills and Resolutions.

श्री मधु लिमबे (मुंगेर) : इसके संबंध में मैं आपसे एक खुलासा चाहता हूँ। उपसमिति ने मेरा जो एक व्यापक प्रस्ताव वा सूती मिलों के सम्बन्ध में उसको स्वीकृत किया है और डा० लोहिया के प्रस्ताव को भी स्वीकृत किया है। जो सूती मिल वाला प्रस्ताव है उसके बारे में रोजगार मंत्री ने मुझ से कहा है कि वह भी बहस चाहते हैं। सत्यनारायण सिंह जी भी मौजूद हैं। प्रागे क्या कार्यवाही करनी चाहिए, यह आप मुझे बतायें।

अध्यक्ष महोदय : इस वक्त नहीं हो सकता है।

श्री मधु लिमबे : क्या कार्य सलाहकार समिति में यह मामला आएगा ?

अध्यक्ष महोदय : कमेटी के सामने यह जाएगा।

12.21 hrs.

ALL-INDIA SERVICES (AMENDMENT) BILL*

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Nathi): I beg to move for leave to introduce a Bill further to amend the All-India Services Act, 1951.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the All-India Services Act, 1951."

The motion was adopted.

Shri Hathi: I introduce the Bill.

12.22 hrs.

BANARAS HINDU UNIVERSITY
(AMENDMENT) BILL

The Minister of Education (Shri M. C. Chagla): I beg to move:

"That the Bill further to amend the Banaras Hindu University Act, 1915, as passed by Rajya Sabha, be taken into consideration."

An hon. Member: What is the time allotted?

Mr. Speaker: Seven hours.

श्री हुकम चन्द कछवाय (देवास): हिन्दू शब्द खत्म न करो, झगड़ा खड़ा हो जायेगा।

Shri M. C. Chagla: Sir, since the Bill was introduced, it has gone through many transformations both in the Joint Committee and in the Rajya Sabha. I should straightway come to the most controversial matter which is the question of the name. We took a decision as Government, and I think it was a right decision, that we should leave the question of the name to the free vote of the House. I myself feel that there are certain matters which cut across party lines, and in a matter like this, where strong feelings are held, it is much better that Parliament by a free vote should declare what its view is. Therefore, the Government officially has taken up no attitude on that matter.

May I now shortly trace the history of this Bill? When the Bill was in-

roduced, the original name was kept. It was then referred to the Joint Committee, and the Joint Committee by a very narrow majority came to the conclusion that the same name should be continued. Then the matter came to the Rajya Sabha and the Rajya Sabha, by an overwhelming majority, decided to change the name, the name that now appears in the Bill, namely, "Madan Mohan Malaviya, Kashi Vishwavidyalaya". Now, in fairness to the other House, when I said, "by an overwhelming majority", I must say that only two Members of the Rajya Sabha voted against it. My impression is two. Was it three? (*Interruption*).

Shri M. R. Masani (Rajkot): Prof. Ruthnaswami spoke against it.

Shri M. C. Chagla: Only two voted against it. At the voting only two voted. In any case, an overwhelming majority of the Rajya Sabha took that view. In fairness to the other House, I must point out to this House, what were the considerations that weighed with that House in not accepting the decision of the Joint Committee in changing the name. The first, and the main consideration, was that the Banaras Hindu University is a national institution, an all-India institution, and it should not have a denominational name. That was the main consideration. The second consideration was that the Banaras Hindu University owed its existence, its inspiration, to Pandit Madan Mohan Malaviya.

Shrimati Lakshmi Kanthamma (Khammam): The hon. Minister said. . .

Some hon. Members: Not at this stage.

Mr. Speaker: Has confusion arisen now, even in the beginning?

Shrimati Lakshmi Kanthamma: He said Government have not taken any stand on this. Is he pleading now for a change? (*Interruption*).